FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Intime Spectrum Registry Limited at any of the collection centres as mentioned in the Letter of Offer)

OFFER		
OPENS ON	**:**	**Wednesday, March 2, 2005**
LAST DATE OF WITHDRAWAL	**:**	**Wednesday, March 16, 2005**
CLOSES ON	**:**	**Monday, March 21, 2005**

From:
Name:
Address:

Tel. No: Fax No: E-mail:

To,
Lightwood Investment Ltd
C/o Intime Spectrum Registry Ltd., C-13 Pannalal Silk Mills Compound, LBS Marg, Bhandup (West), Mumbai 400 078

Dear Sir/Madam,

Sub: Open Offer to acquire up to 3,695,333 equity shares of Rs. 10 each, representing at least 20% of the Post Issue Paid-up Voting Capital of Sintex Industries Limited ("Target Company / "Sintex ") by Lightwood Investment Ltd ("Acquirer" / "Lightwood") at a price of Rs. 286.41 (Rupees Two Hundred Eighty Six and Paise Forty One only) per fully paid up equity Shares ("Offer Price") payable in cash.

I/We refer to the Letter of Offer dated February 23, 2005 for acquiring the Shares held by me/us in **Sintex Industries Limited.**

I/We, the undersigned, have read the Letter of Offer, understood its contents and unconditionally accepted the terms and conditions as mentioned therein.

SHARES HELD IN PHYSICAL FORM

I/We, accept the Offer and enclose the original Share certificate(s) and duly signed transfer deed(s) in respect of my/our Shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
				Total	

Please attach additional sheets of paper and authenticate the same if the space is insufficient.

SHARES HELD IN DEMAT FORM

I/We, holding Shares in demat form, accept the Offer and enclose a photocopy of the delivery instructions duly acknowledged by my/our DP in respect of my/our Shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have done an off-market transaction for crediting the Shares to the depository account with The Hongkong and Shanghai Banking Corp. Ltd. at NSDL styled "ISRL Sintex Escrow Account" whose particulars are:

DP Name: The Hongkong and Shanghai Banking Corp. Ltd.	**DP ID : IN300142**	**Client ID: 10541903**

Shareholders having their beneficiary account with CDSL will have to use inter-depository slip for the purpose of crediting their Shares in favour of the Special Depository Account with NSDL.

Enclosures (Please tick as appropriate, if applicable)

- ☐ Power of Attorney
- ☐ No Objection Certificate & Tax Clearance Certificate under Income-tax Act, 1961, for NRIs/OCBs/Foreign Shareholders as applicable
- ☐ Death Certificate/ Succession Certificate
- ☐ Corporate authorisation in case of companies along with Board Resolution and specimen signatures of authorised signatories
- ☐ Others (please specify) : ____________________

I/We confirm that the Shares of Sintex Industries Limited, which are being tendered herewith by me/us under the Offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that the original Share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the Offer until the time Lightwood pays the purchase consideration as mentioned in the Letter of Offer.

I/We also note and understand that Lightwood will pay the purchase consideration only after verification of the documents and signatures.

I/We authorise Lightwood to send by registered post/speed post/UCP the draft/cheque, in settlement of the amount to the sole/first holder at the address mentioned above.

I/We note and understand that the Shares would lie in the Special Depository Account until the time Lightwood makes payment of purchase consideration as mentioned in the Letter of Offer.

I/We authorise Lightwood to accept the Shares so offered which it may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I/we further authorise Lightwood to return to me/us, Share certificate(s) in respect of which the Offer is not found valid/not accepted.

So as to avoid fraudulent encashment in transit, shareholder(s) should provide details of bank account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

Name of the Bank ____________________ Branch ____________________ City ____________________

Account Number ____________________ Savings/Current/Others (please specify) ____________________

Yours faithfully,
Signed and Delivered

	FULL NAME(S) OF THE HOLDER	SIGNATURE(S)
First/Sole Holder		
Joint Holder 1		
Joint Holder 2		
Joint Holder 3		

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed

Place: Date:

------------------------------Tear along this line ------------------------------

Acknowledgement Slip : Sintex Industries Limited – Open Offer (to be filled in by the shareholder) **Sr. No.**

Received from Mr./Ms./M/s.____________________

Physical Shares: Folio No. ____________ / Demat Shares: Client ID____________ ; DP ID ____________ ;

Form of Acceeptance along with:

- ☐ Physical Shares: No. of Shares____________ ; No. of certificates enclosed-____________
- ☐ Demat Shares: Copy of delivery instruction for ____________number of Shares enclosed

(Tick whichever is applicable)

Signature of Official ____________ Date of Receipt ____________

Stamp of Collection Center

INSTRUCTIONS

1. In the case of dematerialised Shares, the shareholders are advised to ensure that their Shares are credited in favour of the Special Depository Account, before the Date of Closure of the Offer i.e. Monday, March 21, 2005. The Form of Acceptance-cum-Acknowledgement of such demat Shares not credited in favour of the Special Depository Account, before the Date of Closure of the Offer will be rejected.

2. Share holders should enclose the following :

I. For Shares held in demat form:-

Beneficial owners should enclose

- **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, as per the records of the Depository Participant (DP).
- **Photocopy of the delivery instruction** in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP as per the instruction in the Letter of Offer.

II. For Shares held in physical form:-

Registered Shareholders should enclose

- **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, by all Shareholders whose names appear on the Share certificates.
- **Original Share certificate(s)**.
- **Valid transfer deed(s)** duly signed as transferors by all registered Shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with Sintex Industries Limited and duly witnessed at the appropriate place. A blank Share Transfer form is enclosed along with the Letter of Offer. Attestation, where required, (thumb impressions, signature difference, etc.) should be done.

  The details of buyer should be left blank failing which the same will be invalid under the Offer. The details of Lightwood as buyer will be filled by Lightwood upon verification of the Form of Acceptance and the same being found valid. All other requirements for valid transfer will be preconditions for valid acceptance.

III. Unregistered owners should enclose

- **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein.
- **Original Share certificate(s)**.
- **Original broker contract note**.
- **Valid Share transfer deed(s)** as received from the market leaving details of buyer blank. If the same is filled in then the Share(s) are liable to be rejected.

3. The Share certificate(s), share transfer form(s) and the Form of Acceptance-cum-Acknowledgement should be sent only to the **Registrar to the Offer** and not to the Manager to the Offer or Lightwood or Sintex.
4. Shareholders having their beneficiary account in CDSL have to use "INTER DEPOSITORY DELIVERY INSTRUCTION SLIP" for the purpose of crediting their Shares in favour of the Special Depository Account with NSDL.
5. **Non-resident shareholders should enclose a copy of the permission received from RBI for the Shares held by them in Sintex Industries Limited.**
6. **Non resident shareholders should enclose No Objection Certificate/Tax Clearance Certificate from the Income Tax Authorities under Income Tax Act, 1961, indicating the tax to be deducted by the Acquirer before remittance of consideration otherwise tax will be deducted at the maximum marginal rate as may be applicable to the shareholder on the entire consideration payable by Lightwood.**
7. It is mandatory for Shareholders to indicate the bank account details at the appropriate place in the Form of Acceptance-cum-Acknowledgement and the consideration would be made to the bank account of the sole/ first shareholder. The payment would be made at par to all the shareholders.
8. The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted at any of the Collection Centers of **Intime Spectrum Registry Limited** as stated in the Letter of Offer.
9. Rejection of Shares

   If the Shares are rejected for any of the following reasons, the Shares will be returned to the holder(s) along with all the documents received from them at the time of submission. Please note that the following list is not exhaustive.

   a. The signature(s) of the holder(s) do not match with the specimen signature(s) as per the records of Sintex,

   b. The transfer deed is not complete or that the signatures do not match the specimen recorded with Sintex,

   c. The number of Shares mentioned in the Form of Acceptance-cum-Acknowledgement does not tally with the actual physical Share certificate(s) submitted or in case of dematerialised Shares; the Shares in the Form of Acceptance-cum-Acknowledgement do not tally with the instruction to the depository participant.

   d. The relevant documents, as applicable, mentioned above at 2 and in addition at 5 and 6 for non-resident shareholders are not submitted with the Form of Acceptance-cum-Acknowledgement. The Acquirer also reserves the right to reject such tenders from non-resident shareholders, where the aforesaid 'no-objection' certificate is not submitted.
10. All documents / remittances sent by or to shareholders will be at their own risk. Shareholders of Sintex are advised to adequately safeguard their interests in this regard. Shares held in demat form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement.
11. Neither Lightwood, the Manager, the Registrar or Sintex will be liable for any delay/loss in transit resulting in delayed receipt/ non-receipt by the Registrar of your Form of Acceptance-cum-Acknowledgement or for the failure to deposit your Shares to the Special Depository Account or submission of original physical Share certificate(s) due to inaccurate/incomplete particulars/instructions on your part, or for any other reason.
12. Applicants who cannot hand deliver their documents at the Collection Centers, may send their documents only by Registered Post, at their own risk, to the Registrar to the Offer at **Intime Spectrum Registry Limited,** C-13 Pannalal Silk Mills Compound, LBS Marg, Bhandup (West), Mumbai 400 078 so as to reach the Registrars to the Offer on or before the last date of acceptance i.e. Monday, March 21, 2005.

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No./DPID/Client ID:

Intime Spectrum Registry Ltd.,
(Unit: Sintex Industries Limited)
C-13 Pannalal Silk Mills Compound, LBS Marg, Bhandup (West), Mumbai 400 078
Tel: 022-5555 5454 Fax: 022-5555 5353
Email: nikunj@intimespectrum.com